

**Central Administrative Tribunal
Principal Bench
New Delhi**

**RA No.85/2019
MA No.1363/2018
in
CP No.64/2014
in
OA No.4079/2010**

This the 16th day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Dharmendra Singh (Retd.) ... Applicant

Versus

Sh. Avinash Dixit, Commissioner, KVS & Anr. ... Respondents

O R D E R (in circulation)

Justice L. Narasimha Reddy, Chairman :

This Review Application is filed with a prayer to review the order dated 21.01.2019 passed in CP No.64/2010 in OA No.4079/2010.

2. We perused the record in the contempt case as well as the RA. We noticed the purport of the order passed by the Tribunal in OA No.4079/2010, and the one in WP (C) No.2264/2014 passed by the Hon'ble Delhi High Court. The applicant did not dispute that he was released the pension and 50% of the back wages. Each and every item claimed by the applicant in the contempt case was taken note of, and it was

found that none of them is referable to the orders passed in the OA or the writ petition.

3. We do not find any merit in the Review Application. It is accordingly dismissed.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/as/